

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 402
IB-267/ND/2020

IN THE MATTER OF:
Atul Kumar Srivastava

...PETITIONER

Vs.

M/s. ILD Millennium Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 24.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. K.S. Arya, Advocate.
For the Respondent/ Corporate-debtor :

ORDER

IA No. 1636 of 2020 is an application to allow the Applicant to withdraw the main petition filed under Section 9 of Insolvency and Bankruptcy Code, 2016 bearing No. **IB-267 (ND)/2020**. Since the Applicant has confirmed that all the payments have been received from the Corporate-debtor, the petition is dismissed as withdrawn.

— Sd —

(V.K. Subburaj)
Member (T)

— Sd —

(P.S.N. Prasad)
Member (J)